

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.36/1987.

Shri N.L.Pawar

.. Applicant.

V/s

The Union of India through
The General Manager,
Central Railway,
Bombay V.T.

.. Respondent.

Coram: Hon'ble Vice-chairman B.C.Gadgil

Hon'ble Member (A) J.G.Rajadhyaksha

Order (Per Vice-chairman B.C.Gadgil) Dated: 27.3.1987.

Regular Civil Suit No.391/1978 on the file of
Civil Judge, Senior Division, Solapur has been trans-
ferred to this Tribunal.

Notice was issued to the applicant and the appli-
cant's advocate for hearing the question as to whether
this Tribunal has jurisdiction. None appeared for the
applicant.

A perusal of the plaint shows that the applicant
was a rakshak of Railway Protection Force and the dispute
is in connection with that service. The said dispute was
filed in the above Civil Court.

It is not in dispute that Railway Protection Force
is an 'Armed Force' of the Union and consequently this
Tribunal will have no jurisdiction in view of Section 2(a)
of the Administrative Tribunals Act, 1985. The suit will
have, therefore, to be re-transferred to the Civil Court.

The Regular Civil Suit No.391 of 1978 on the file of
Civil Judge, Senior Division, Solapur is re-transferred
to that Court for disposal according to Law. The Records
and Proceedings of the Suit along with a copy of this
order should be sent to the Civil Court. However, the
original order should be retained in our file.

B.C.Gadgil
(B.C.GADGIL)
Vice-chairman

J.G.Rajadhyaksha
J.G.RAJADHYAKSHA
Member (A)

Submitted to the Registrar through the Dy. Registrar

The Tr. Appln. No. 36/87, has been decided on 27.3.87. In this application, notice dt. 27.2.1987 has been served on the applicants given address, whereas, the notice has been served on the applicants advocate address.

Put up for orders, on which address the final order to be issued.

*Sd/-
8/4/87*

We may request the office of Genl. Mgr C. Rly Bombay to serve the said copy of the order of Tribunal on the applicant at his correct address

*Parade
15/4/87*

Dy. Reg.

As the applicant had left outstation he might have returned back. Make ~~an~~ an attempt to send the order at his present address.

the letter sending the R.P. is to be signed by the Registrar kindly get the signature.

*Parade
8/4/87*